

(b) the steps proposed to be taken by the Government to restore normal supply of cooking gas and to eradicate blackmarketing and other malpractices?

THE MINISTER OF PETROLEUM AND CHEMICALS AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI SATYA PRAKASH MALVIYA): (a) and (b). A temporary shortage in the supply of LPG refills was reported in certain locations of Bihar on account of constraints in the availability of bulk LPG, transportation problems, and sporadic law and order problems. Actions are being taken to augment availability of LPG, transportation problems, and sporadic law and order problems. Actions are being taken to augment availability of LPG, increase bottling, expedite movement and step up delivery of refills so as to restore normalcy. In order to prevent malpractices, including black marketing, regular and surprise inspections are carried out by the field staff of Oil companies. All complaints received against the LPG distributors are investigated and appropriate action taken in accordance with the Marketing Discipline Guidelines, and dealership agreement.

[*English*]

Shifting of Administrative Building of Jaipur Airport

1861. SHRI GIRDHARI LAL BHARGAVA: Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether the administrative building of the Jaipur Airport is situated at a wrong location without proper approach road;

(b) if so, whether Government have any plan to construct a better building on the main road; and

(c) the time by which the work on this plan is likely to commence?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION (SHRI HARMOHAN DHAWAN): (a) No, Sir.

(b) and (d). As a short term measure, the existing terminal building is being extended and modified to cope with the passenger traffic. For the long term, the State Government has been requested to acquire additional land on the northern side of the airfield for construction of new terminal complex.

Absorption of Vigilance Officers by Air India and Indian Airlines

1862. SHRI SHANTARAM POTDUKHE: Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether any guidelines have been laid down or any norms followed in the matter of vigilance officers first posted to the Air-India and Indian Airlines on deputation and then their absorption in these organisations;

(b) whether such officers are entitled to all facilities and perks and concessions like free travel, transport, accommodation etc. during their deputation period:

(c) what is the tenure of the present Director of vigilance in the Air-India and whether allowances, perks and facilities enjoyed by his counterparts in the Indian Airlines are also being given to him;

(d) whether Government have permitted his permanent absorption in the Air-India; and

(e) if so, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION (SHRI HARMOHAN DHAWAN): (a) Chief Vigilance Officers are appointed by the Government on deputation from the panel received from